

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
O.A. No. 050/00442/2020

Date of Order: 27th November, 2020

C O R A M

HON'BLE MR M.C. VERMA, MEMBER [J]
HON'BLE MR. S.K. SINHA, MEMBER [A]

Surendra Yadav, son of Late Rajeshwar Yadav, resident of Village & P.O.-Rasulpur Tilauta, via – Daraunda, District – Siwan – 841233.

..... Applicants.

By Advocate :- Shri S.K. Tiwary.

-Versus-

1. The Union of India through the Secretary Cum D.G., Department of Posts, Dak Bhawan, New Delhi-110001.
2. The Chief PMG, Bihar Circle, Patna-800001.
3. The Postmaster General, Northern Region, Muzaffarpur-842002.
4. The Director of Postal Services, Northern Region, Muzaffarpur Postmaster General, Northern Region, Muzaffarpur-842002.
5. The Superintendent of Post Offices, Siwan Division, Siwan-841226.

..... Respondents.

By Advocate :- Shri H.P. Singh.

O R D E R (O R A L)

M.C. Verma, M[J] :- The O.A. is at notice stage hearing.

Advance copy of O.A. has been served upon the respondents through their counsel and Shri H.P. Singh, Advocate has appeared for respondents.

2. Instant O.A. has been filed by the applicant for quashing and setting aside the order of Disciplinary Authority dated 18.03.2020 passed by the Superintendent of Post Offices, Siwan Division whereby the applicant has been imposed punishment of recovery Rs.4,00,000/- and further for quashing and setting aside the order of Appellate Authority the Director of Postal Services, Northern Region, Muzaffarpur dated 12.08.2020 whereby appeal of applicant has been rejected. It transpires from the pleading that against the Order of



Appellate Authority, applicant on 30.09.2020 has preferred Revision but no decision on his said Revision has been taken yet.

3. Heard. Learned counsel for applicant while assailing the Order of Disciplinary & Appellate Authority concluded his submission urging that applicant would be satisfied at this stage if a direction is given to the respondents to consider and decide his Revision Petition within a limited period.

4. Learned counsel for respondents Shri H.P. Singh submits that there are numbers of decision in which it has been laid down that while the matter is remitted back, no interim relief should be granted. However, he added that it is incumbent upon the authority to decide the Revision at the earliest possible and that Revisionary Authority will decide the revision petition at the earliest possible and that no interim relief at this stage, about recovery should be passed.

5. Taking note of submission of the counsels, O.A. is disposed of with a direction to the respondent No.2 i.e. The Chief PMG, Bihar Circle, Patna to decide the Revision Petition filed by the applicant by passing a reasoned and speaking order within a period of 10 weeks from the date of receipt of copy of this order. As far as the prayer for interim relief is concerned, we do not find justification to pass any order relating to interim relief. Applicant may approach the Revisionary Authority for that and Revisionary Authority may pass appropriate order as per the facts and circumstances of the case.

6. In view of the above, O.A. is disposed of at admission stage itself. No costs.

Sd/-

[S.K. Sinha]
Member [A]

Sd/-

[M.C. Verma]
Member [J]

